

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:313
ANSWERED ON:26.04.2016
Setting up of Old Age Homes
Chavan Shri Harishchandra Deoram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any proposal to set up an Old Age Home in every district in the country;
- (b) if so, the details thereof; and
- (c) the steps being taken in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)

(a) to (c): Section 19 of the Maintenance and Welfare of Parents and Senior Citizens Act (MWPSA Act), 2007 mandates that State Governments may establish and maintain such number of Old Age Homes at accessible places, as it may deem necessary, in a phased manner, beginning with at least one in each district to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent. This Ministry has been providing financial assistance to Non Governmental/ Voluntary Organizations, Panchayati Raj Institutional etc. for running and maintenance of Old Age Home for indigent senior citizens, under the Central Sector Scheme of Integrated Programme of Older Persons (IPOP).